

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 14
173/241-242/PB/2019

IN THE MATTER OF:

Emaar Holdings II

Vs.

Emaar MGF Land Ltd. & Ors.

.... Petitioner

.... Respondents

SECTION:

Under Section 241-242

Order delivered on 17.07.2020

Coram:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Mr. S.N. Mukherjee, Sr. Adv.

Mr. Sudhir Makkar, Sr. Adv. with Mr. Dheeraj Nair, Mr. Kumar Kislay, Mr. Angad Baxi, Advs.

Mr. Tishampati Sai, Adv. for Appl. (CA 247/2020)

For the Respondent:

Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinha, Mr. Pratibhank Singh Kharola, Ms. Raksha Agarwal, Advs. for R-1

Dr. U.K. Chaudhary, Sr. Adv.

Mr. Abhinav Vasisht, Sr. Adv. with Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Ms. Priya Singh, Advs. with Mr. Pratham Soni, CS for R-2 to 4

Mr. K. Datta, Mr. Kunal Mimani and Ms. Mehak, Advs. for R-9

ORDER

For continuation of the Petitioner side submissions and to hear the answering Respondents' side submissions, list this case for further hearing on **21st, 22nd & 23rd July 2020**, as fixed earlier.

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(B.S.V PRAKASH KUMAR)

ACTG. PRESIDENT

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(HEMANT KUMAR SARANGI)

MEMBER (TECHNICAL)